

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
CA No. 74/2016
CA No. 78/2015
CP No. 52(ND)/2014
TA No. 18/2018
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Shiv Pratap Gujar & Anr.

...Petitioners

Versus

Shree Govind Town Planners Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. HARNAM SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Vani Vyas, Proxy Counsel
For the Respondent : Kartikeya Sharma, Adv.

ORDER

Heard Ms. Vani Vyas, Proxy Counsel appearing on behalf of the Petitioner and Mr. Kartikeya Sharma, Adv. appearing on behalf of the Respondent. Due to constitution of special Bench, matter is adjourned to 09.01.2023.



(Prasanta Kumar Mohanty)
Technical Member



(Harnam Singh Thakur)
Judicial Member

November 21, 2022